

ACT No. XXV OF 1920.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 31st August, 1920.)

An Act further to amend the Negotiable Instruments Act, 1881.

XXVI of 1881. **W**HEREAS it is expedient further to amend the Negotiable Instruments Act, 1881; It is hereby enacted as follows:—

1. This Act may be called the Negotiable Instruments (Amendment) Act, 1920. Short title.

XXVI of 1881. 2. After section 75 of the Negotiable Instruments Act, 1881, the following section shall be inserted, namely:— Insertion of new section 75A in Act XXVI of 1881.

“75A. Delay in presentment for payment is excused if the delay is caused by circumstances beyond the control of the holder, and not imputable to his default, misconduct or negligence. When the cause of delay ceases to operate, presentment must be made within a reasonable time.” Excuse for delay in presentment for payment.